



2026:AHC:7959

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 43289 of 2025

Sarla Devi

.....Applicant(s)

Versus

State Of U.P. And 3 Others

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Satya Narayan Yadav
Counsel for Opposite Party(s)	:	G.A.

Court No. - 68

HON'BLE ASHUTOSH SRIVASTAVA, J.

Heard Shri Satya Narayan Yadav, learned counsel for the applicant, Shri Ajay Singh, learned AGA for the State-respondents and perused the record.

This bail application under Section 483 of Bharatiya Nagarik Suraksha Sanhita, 2023 has been moved on behalf of accused-applicant, Sarla Devi, seeking enlargement on bail in Case Crime No. 484 of 2025, under Sections 137 (2), 61 (2), 142 of BNS and Section 16/17 of POCSO Act, Police Station Sirsaganj, District Firozabad, during the pendency of the trial before the Court below.

Learned counsel for the applicant argued that the accused-applicant is innocent. She has been falsely implicated in this very case crime number and is languishing in jail since 9.9.2025. Learned counsel for the applicant submits that applicant is lady. Victim and co-accused Ishu was in love affair with each other and they solemnized marriage. As per prosecution allegation, role of facilitating to solemnized marriage has been levelled against the applicant. The victim in her statement recorded under Section 183 BNSS has not levelled any allegation against the applicant. Charge sheet in this case has already been filed on 6.10.2025. She has no criminal antecedent and there is no likelihood of her fleeing from course of justice or tampering with evidence in case of release on bail. Hence, bail has been prayed for.

Learned AGA has vehemently opposed the prayer for bail.

Considering all above facts and circumstances, the nature of accusations,

severity of the punishment in the case of conviction and nature of supporting evidence, reasonable apprehension of tampering with the witness, period of incarceration as well as mandate of the 1st Proviso of Section 480 (1) B.N.S.S. and prima facie case, but without commenting on merit of case, a case for bail is made out.

Accordingly, the bail application is ***allowed***.

Let the accused-applicant, **Sarla Devi**, involved in above mentioned case crime number be released on bail on her executing a personal bond and two reliable sureties each in the like amount to the satisfaction of the court concerned subject to the following conditions:

1. The applicant will not tamper with the evidence.
2. The applicant will not indulge in any criminal activity.
3. The applicant will not pressurize/intimidate the prosecution witnesses and co-operate in the trial.
4. The applicant will appear regularly on each and every date fixed by the trial court unless his personal appearance is exempted through counsel by the court concerned.

In the event of breach of any of the aforesaid conditions, the court below will be at liberty to proceed to cancel her bail.

(Ashutosh Srivastava,J.)

January 13, 2026

Ravi Prakash